

1987 - 88	=	Rs. 43,00,863
1988 - 89	=	Rs. 39,62,759
1989 - 90	=	Rs. 26,74,300 (upto Feb.90)

(b) On the basis of the results of the survey, Centre-wise (76 centres) and All-India weighting diagrams have been prepared. Using these weighting diagrams, centre-wise as well as All-India average Consumer Price Index Numbers for industrial Workers with 1982 as the base year, are being compiled and published every month. The series of Consumer Price Index for industrial workers with 1982 as the base year was introduced with effect from October, 1988 replacing the earlier series with 1960 as the base year, which was based on the results of a Family Living Survey conducted during 1958-59. The new series of Consumer Price Index for industrial workers with 1982 as the base year is being used by various official/non-official agencies all over the country for regulation of dearness allowance, fixation/revision of wages, pricing policies etc.

[*Translation*]

Exploitation of Stone Quarries Workers

4550. SHRI RAMLAL RAHI: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that labourers working in the stone quarries in the country are the victims of economic and physical exploitation by contractors:

(b) if so, whether Government have evolved any policy to save the labourers from exploitation: and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Government is aware that labourers working in stone mines/quarries are exposed to various exploitative practices by contractors, employers, etc. in the matter of conditions of work and payment of wages etc.

(b) and (c). It has been the Government's endeavour to bring forth protective legislation to ensure elimination of exploitative practices by contractors, employers, etc. Various laws have been enacted to give protection to workers in the unorganised sector, which includes labourers working in mines and quarries, from the exploitative practices of contractors, employers, etc. The contract Labour (Regulation and Abolition) Act, 1970, Minimum Wages Act, 1948, Interstate Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, The Payment of Wages, Act, 1936 are some of the enactments which ensure protection from exploitation of these workers.

[*English*]

Bonus for Textile Workers

4551. SHRI P.C. THOMAS: Will the Minister of LABOUR be pleased to state:

(a) the steps being taken by Government to raise the bonus of the textile labourers from 8.33 per cent to 10 per cent; and

(b) whether there is a proposal to appoint separate Pay Commission for fixation of wages textile workers, if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) There is no proposal to raise the bonus of the textile labourers.

(b) No Sir.